

[Translation]

It is not fit for an Adjournment Motion.

SHRI S. JAIPAL REDDY : How ?

[English]

SHRI AMAL DATTA : Sir, why don't you take notice of what I am saying ?

[Translation]

MR. SPEAKER : You give me writing.

[English]

SHRI AMAL DATTA : The police personnel go along with DSP and assault....

(Interruptions).

[Translation]

MR. SPEAKER : Should I go as an S.H.O.

[English]

Let the law take its own course.

SHRI AMAL DATTA : The Minister should answer this. The police have done it. Not anybody else.

[Translation]

MR. SPEAKER : There may be some other officers involved in it. Is this a Police Station ? What are you saying ?

[English]

SHRI AMAL DATTA : This is a serious matter. The high-handedness of the police—it is a fit subject to be discussed.

[Translation]

MR. SPEAKER : You are a lawyer, then why do you not look into the matter ?

[English]

SHRI AMAL DATTA : This is a matter where police and Government are responsible.

[Translation]

MR. SPEAKER : Shall I do it ?

(Interruptions)

[English]

MR. SPEAKER : Shri Janardhana Poojary.

12.08 hrs.

### PAPERS LAID ON THE TABLE

[English]

Annual Report of Central Board of Irrigation and Power New Delhi for 1984-85.

THE MINISTER OF WATER RESOURCES (SHRI B. SHANKARA NAND) : I beg to lay on the Table a copy of the Annual Report (Hindi and English versions) of the Central Board of Irrigation and Power, New Delhi, for the year 1984-85 along with Audited Accounts. [Placed in Library. See No. LT-1461/85]

Notifications Under Income Tax Act, 1961, Customs Act, 1962 Central Excise Rules 1944

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : I beg to lay on the Table—

(1) A copy each of the following Notifications (Hindi and English versions) under section 296 of the Income-tax Act, 1961 :

(i) S.O. 4996 published in Gazette of India dated the 2nd November, 1985 regarding exemption to 'The Associated Chambers of Commerce and Industry of India' under section 10 (23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1985-86 to 1987-88.

(ii) S.O. 4997 published in Gazette of India dated the 2nd November, 1985 regarding exemption to

- 'The Institute of Chartered Accountants of India' under section 10 (23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1982-83 to 1985-85.
- (iii) S.O. 4998 published in Gazette of India dated the 2nd November, 1985 regarding exemption to, Sri Sathya Sai Central Trust, Bombay under section 10 (23C) of the Income tax Act, 1961 for the period covered by the assessment years 1984-85 to 1986-87.
- (iv) S.O. 4999 published in Gazette of India dated the 2nd November 1985 regarding exemption to 'Kasturba Gandhi National Memorial Trust Kasturbagram, Indore' under section 10 (23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1985-86 to 1987-88.
- (v) S.O. 5000 published in Gazette of India dated the 2nd November, 1985 regarding exemption to 'Organisation of Pharmaceutical Producers of India' under section 10 (23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1985-86 to 1987-88.
- (vi) S.O. 5001 published in Gazette of India dated the 2nd November, 1985 regarding exemption to 'The Music Academy, Madras' under section 10 (23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1986-87 to 1988-89.
- (vii) S.O. 5002 published in Gazette of India dated the 2nd November, 1985 regarding exemption to 'Centra for Public Section Studies, New Delhi' under section 10 (23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1985-86 to 1987-88.
- (viii) S.O. 5003 published in Gazette of India dated the 2nd November, 1985 regarding exemption to 'Pirojsha Godrej Foundation, Bombay' under section 10 (23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1985-86 to 1987-88.
- (ix) S.O. 5004 published in Gazette of India dated the 2nd November, 1985 regarding exemption to 'Indian Parliamentary Group' under section 10 (23C) of the Income-tax Act, 1961 for the period covered by the assessment years 1987-88 to 1989-90.
- (x) S.O. 5005 published in Gazette of India dated the 2nd November, 1985 regarding exemption to '(a) Rajasthan Chief Minister's Hospital Development Fund (b) Rajasthan Chief Minister's General Relief Fund (c) Rajasthan Chief Minister's Drought and Flood Relief Fund and (d) Rajasthan Chief Minister's Defence Service Welfare Fund' under section 10 (23C) of the Income-tax Act, 1961 for the period covered by the assessment year 1985-86 to 1987-88.
- (xi) S.O. 5006 published in Gazette of India dated the 2nd November, 1985 regarding exemption to 'Bihar School of Yoga' under section 10(23C) to the Income-tax Act, 1961 for the period covered by the assessment years 1983-84 to 1986-87.
- (xii) S.O. 5007 published in Gazette of India dated the 2nd November, 1985 regarding exemption to 'Institute of Company Secretaries of India' under section 10 (23C) of the Income-tax Act, 1961 for the period covered by the assesement years 1983-84 to 1986-87.
- (xiii) S.O. 5008 published in Gazette of India dated the 2nd November, 1985 regarding exemption to 'India Literary House, Lucknow,' under section to 10 (23C) of the Income-tax Act, 1961 for the period covered by the assessment

years 1985-86 to 1987-88.

[Placed in Library. See No. LT—1462/85].

2. A copy-each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962 :

- (i) G.S.R. 681 (E) published in Gazette of India dated the 26th August, 1985 together with an explanatory memorandum regarding revised rates of exchange for conversion of Austrian Schillings and Deutsche Marks into Indian currency or vice-versa in suppression of Notification No. 212/85 Customs dated the 1st July, 1985.
- (ii) G.S.R. 697 (E) published in Gazette of India dated the 30th August, 1985 together with an explanatory memorandum making certain amendment to Notification No. 333-Customs dated the 2nd August, 1976 so as to substitute IS : 8170 1981' by IS : 8170-1979' for identification of finished leather for the purpose of export.
- (iii) G.S.R. 706 (E) and 707 (E) published in Gazette of India dated the 2nd September, 1985 together with an explanatory memorandum regarding exemption to video cassettes and video tapes recorded with educational material when imported into India by the University Grants Commission from the whole of the basic, auxiliary and additional duties of customs leviable thereon.
- (iv) G.S.R. 708 (E) and 709 (E) published in Gazette of India dated the 2nd September, 1985 together with an explanatory memorandum regarding exemption to drugs, medicines and medical equipment required for the treatment of the victims of the Bhopal Gas Leak Disaster when imported into India from the whole of the

basic, auxiliary and additional duties of customs leviable thereon.

- (v) G.S.R. 735 (E) published in Gazette of India dated the 12th September, 1985 together with an explanatory memorandum regarding revised rate of exchange for conversion of Russian Rouble into Indian currency or vice-versa in suppression of Notification No. 232-Customs dated the 16th July, 1985.
- (vi) G.S.R. 740 (E) and 741 (E) published in Gazette of India dated the 16th September, 1985 together with an explanatory memorandum regarding exemption to raw material, components and sub-assemblies required for the manufacture of the goods specified in the notification for supply to the Ministry of Education and the University Grants Commission for production of educational programmes for telecast through Doordarshan from the basic customs duty in excess of 25 per cent ad valorem and from the whole of the auxiliary and additional duties of customs leviable thereon.
- (vii) G.S.R. 753 (E) and 754 (E) published in Gazette of India dated the 24th September, 1985 together with an explanatory memorandum regarding exemption to video cassettes and video tapes, recorded with University of higher or advanced technical educational programme when imported into India by a University or a research institution from the whole of the basic, auxiliary and additional duties of customs leviable thereon.
- (viii) G.S.R. 755 (E) and 756 (E) published in Gazette of India dated the 20th September, 1985 together with an explanatory memorandum regarding exemption to exposed and developed film

sheets and required for printing of reproduction of books, journals periodicals, newspapers and other such articles as would be admissible to duty free entry when imported into India from the whole of the basic, auxiliary and additional duties of customs leviable thereon.

- (ix) G.S.R. 776 (E) published in Gazette of India dated the 1st October, 1985 together with an explanatory memorandum regarding revised rates of exchange for on-version of certain foreign currencies into Indian currency or vice-versa in suppression of Notification No. 212/85-Customs dated the 1st July, 1985.
- (x) G.S.R. 784(E) and 785(E) published in Gazette of India dated the 8th October, 1985 together with an explanatory memorandum regarding exemption to video cassettes and video tapes recorded with University of higher or advanced technical educational programme when imported into India by a research student from the whole of the basic, auxiliary and additional duties of customs leviable thereon.
- (xi) G.S.R. 828 (E) published in Gazette of India dated the 5th November, 1985 together with an explanatory memorandum making certain amendment to Notification No. 52/85-Customs dated the 4th March, 1985 so as to delete the conditional relating to production certificate from the DGTD.
- (xii) G.S.R. 830 (E) published in Gazette of India dated the 6th November, 1985 together with an explanatory memorandum making certain amendment to Notification No. 70/85-Customs dated the 17th March, 1985 so as to prescribe the specific rates of duties in addition to the existing ad-valorem rates in respect of certain categories of ball and roller

bearings specified therein.

[Placed in Library. See No. LT—1463/85]

3. A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944 :

- (i) G.S.R. 747(E) published in Gazette of India dated the 20th September, 1985 together with an explanatory memorandum making certain amendment to Notification No. 201/85-CE date the 2nd September, 1985 so as to provide that the approval of the surface design of the packages of cigarettes packed for retail sale by the Director (Audit) in the Directorate of Inspection and Audit (Customs and Central Excise) would be precondition for applying the effective rates of excise duty as prescribed therein.
- (ii) G.S.R. 759 (E) published in Gazette of India dated the 25th September, 1985 together with an explanatory memorandum extending the validity of Notification No. 99/84-CE dated the 30th April, 1984 upto 31st March, 1986.
- (iii) G.S.R. 774 (E) published in Gazette of India dated the 1st October, 1985 together with an explanatory memorandum regarding exemption to Antiseptic Perfumed Creams from excise duty in excess of 13 per cent ad valorem.
- (iv) G.S.R. 775 (E) published in Gazette of India dated the 1st October, 1985 together with an explanatory memorandum regarding exemption to pipes and tubes of copper from excise duty in excess of 9 per cent ad valorem.
- (v) G.S.R. 779 (E) published in Gazette of India dated the 3rd

October, 1985 together with an explanatory memorandum regarding exemption to naphthols and fast colour bases from basic duty of excise in excess of 15 per cent ad valorem.

- (vi) G.S.R. 786 (E) published in Gazette of India dated the 9th October, 1985 together with an explanatory memorandum regarding exemption to patent or proprietary medicines contained metronidazole benzoate on metronidazole exalate as active ingredients from the whole of the duty of excise leviable thereon.
- (vii) G.S.R. 797 (E) published in Gazette of India dated the 16th October, 1985 together with an explanatory memorandum regarding exemption to caprolactum manufactured by depolymerisation of the oligomers present in wash water from the whole of the duty of excise leviable thereon provided that such oligomers were manufactured by the polymerisation of duty paid caprolactum.
- (viii) G.S.R. 801 (E) published in Gazette of India dated the 16th October, 1985 together with an explanatory memorandum making certain amendment to Notification No. 59/85-CE dated the 17th March, 1985 so that the effective rates of excise duty on flat glass would be levied on each millimetre thickness or part thereon.
- (ix) G.S.R. 809 (E) published in Gazette of India dated the 25th October, 1985 together with an explanatory memorandum regarding exemption to organic surface active agents (other than soap) which are commonly used in the leather industry for tanning purposes from the duty of excise in excess of 12 per cent ad valorem.
- (x) G.S.R. 810 (E) published in Gazette of India dated the 25th

October, 1985 together with an explanatory memorandum making certain amendment to Notification No. 209/69-CE dated the 27th August, 1969 so as to excluded organic surface Active Agents (other than soap) or surface active preparations (whether or exemption contained therein.

- (xi) G.S.R. 822 (E) published in Gazette of India dated the 30th October, 1985 together with an explanatory memorandum making certain amendment to Notification No. 70/84-CE dated the 1st March, 1984 so as to provide full exemption from excise duty on cellulose exanthate used in the manufacture of viscose fibre.
- (xii) G.S.R. 826 (E) published in Gazette of India dated the 5th November, 1985 together with an explanatory memorandum rescinding Notification No. 199/82-CE dated the 30th June, 1982.
- (xiii) G.S.R. 827 (E) published in Gazette of India dated the 5th November, 1985 together with an explanatory memorandum making certain amendment to Notification No. 234/82-CE dated the 1st November, 1982.
- (xiv) G.S.R. 833(E) published in Gazette of India dated the 8th November, 1985 together with an explanatory memorandum seeking to permit manufacturers of tyres to transfer the intermediate goods manufactured in their outside unit to their factory producing tyre in order to avail of the credit of duty on inputs utilised in the manufacture of intermediate goods under Notification No. 201/79-CE dated the 4th June, 1979.
- (xv) G.S.R. 834 (E) published in Gazette of India dated the 8th November, 1985 together with an explanatory memorandum seeking to permit manufacturers of tyres to transfer the intermediate goods

manufactured in their outside unit to their factory producing tyre in order to avail of the credit duty on inputs, utilised in the manufacture of intermediate goods under Notification No. 95/83-CE dated the 1st March, 1983.

(xvi) G.S.R. 841 (E) published in Gazette of India dated the 14th November, 1985 together with an explanatory memorandum regarding exemption to tread rubber and camel back cleared for home consumption from the duty of excise.

[Placed in Library. See No. 1464/85]

12.08 hrs.

### ESTIMATES COMMITTEE

#### Thirteenth Report

[English]

SHRI CHINTAMANI PANIGRAHI (Bhubaneswar): I beg to present the Thirteenth Report (Hindi and English versions) of the Estimates Committee on Action Taken by Government on the recommendations contained in the Seventy Seventh Report of the Committee (7th Lok Sabha) on the Ministry of Home Affairs All India Services.

### COMMITTEE ON PUBLIC UNDERTAKINGS

#### Statement of Eighty-Sixth, Ninety-Eighth and Hundredth Reports

[English]

SHRI K. RAMAMURTHY (Krishnagiri): I beg to lay on the Table (English and Hindi versions) of the Statement showing final replies in respect of

Chapter V of Eighty-Sixth, Ninety-Eighth and Hundredth Reports of Committee on Public Undertakings (Seventh Lok Sabha).

12.09 hrs.

### FUTWAH-ISLAMPUR LIGHT RAILWAY LINE (NATIONALISATION) BILL :

[English]

THE MINISTER OF TRANSPORT (SHRI BANSI LAL): I beg to move for leave to introduce a Bill to Provide for the acquisition, in the public interest, of the undertakings of the Futwah-Islampur Light Railway Company Limited in relation to the Futwah-Islampur Light Railway Line and also matters connected therewith or incidental thereto.

MR. SPEAKER : The question is :

“That leave be granted to introduce a Bill to provide for the acquisition, in the public interest, of the undertakings of the Futwah-Islampur Light Railway Company Limited in relation to the Futwah-Islampur Light Railway Line and far matters connected therewith or incidental thereto.”

The motion was adopted

SHRI BANSI LAL : I introduce the Bill.

SHRI AMAL DATTA (Diamand Harhour) : It is for the House to discuss it (Interruptions).

[Translation]

MR SPEAKER : Why are you not sitting ? Please sit down.

(Interruptions)

\*Published in Gazette of India Extra-ordinary, Part II, Section 2 dated 21.11.1985.

\*\*Introduced with the recommendation of the President.